

academic administration and funding parameters of the institutions particularly which are fully funded by it. This information should be utilised in decision making processes.

(v) Fixation of norms regarding teacher-student ratio, academic and non-academic costs, work load of teachers etc.

(vi) Central Universities should avoid offering conventional courses.

(vii) There should be upward revision of tuition fee with immediate effect and be periodically adjusted. Fees for library, laboratory, sports should be revised upward to cover a significant part of the recurring cost.

(viii) Statutory Committees for planning and monitoring for buildings, etc. should be created for the universities. A statutory body for extending financial assistance to Delhi colleges should be constituted and UGC may not directly fund Delhi colleges.

(c) and (d) According to the information furnished by the University Grants Commission, the Commission considered the report of the Punneya Committee at the Commission's meeting held on 2nd February, 1994 besides being discussed in a meeting of the Vice-Chancellors of the Central Universities. The UGC have informed that the report of the Committee, together with their views, is being sent to Vice-Chancellors of the Central, State and deemed to-be universities as also to the State Governments/Union Territory Administrations for consideration and adoption of recommendations relevant to them. The Government has not received any proposal from the UGC with reference to the recommendations. The Government would take a view on the recommendations when appropriate proposals are received by the Government from the Commission.

(e) and (f) The Punneya Committee has, inter alia, recommended constitution of a statutory body for extending financial assistance to Delhi colleges. The UGC have informed that the Commission has desired that the Punneya Committee may again be requested to look into the problems of Delhi Colleges afresh.

Implementation of State Regulations By Central Schools

*146. SHRIMATI SATYA BAHIN :
DR. SHRIKANT RAMCHANDRA
JICKHAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is fact that the Central School refuse to abide by the local rules and regulations applicable in various States to which Central Schools are not exempted; and

(b) what is being done to ensure the proper implementation of State regulations by the Central Schools ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Kendriya Vidyalayas are affiliated to Central Board of Secondary Education and as such in all academic matters they follow CBSE norms and regulations. No complaint of violation of local rules on non-academic matters by the Vidyalayas has been received.

(b) Does not arise.

Amendment of Public Premises (Eviction of unauthorised Occupants) Act, 1971

*147. SHRI PRAMOD MAHAJAN :
SHRI VIREN J. SHAH :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answers to Starred Question 183 and its supplementaries given in the Rajya Sabha on 26th July, 1991 and state :

(a) Whether the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has been amended since then;

(b) if so, how many times and the details thereof;

(c) whether the Hon'ble Minister has fulfilled the various assurances given to the House to ring suitable amendments in the Act in the light of the Supreme Court Judgement to acquire adequate powers to extent unauthorised occupancy of Government accommodation by Ex-MPs, Ex-Ministers and others ;